



GOVERNMENT OF MAHARASHTRA

Deputy Director Industrial Safety and Health

1st Floor, Smt. Madame House, RamabaiAmbedkar Ward, Bhandara-441904.
Telephone No. (07184)-252371, E-mail- dydish.bha-mh@gov.in, ddishbha@gmail.com

No. DDISH/NGT- ORDNANCE FACT/2025/372

Date : 19 / 05 / 2025

To,

Hon`ble Registrar,
National Green Tribunal,
Western Zone Bench,
New Administrative Building,
1st Floor, B Wing, Camp, Pune.

Sub- Submission of reply by Deputy Director, Industrial Safety and Health, Bhandara in suo- moto matter O.A. No.20/2025(WZ), Earlier O.A.56/2025(PB) Regarding Explosion at Ordnance Factory Bhandara, Unit of Munitions India Ltd., Jawahar Nagar, Bhandara Road, Bhandara, Dist – Bhandara. Dated 24.01.2025

Ref: - Notice dated 21.03.2025

The Deputy Director, Industrial Safety and Health, Bhandara is submitting the reply on behalf of Director, Industrial Safety and Health, Mumbai, Maharashtra in compliance of the notice dated 21.03.2025. **Annexure-I.**

Yours Faithfully

(P.M. Gampawar)

Deputy Director,

Industrial Safety & Health,

Bhandara (Additional Charge)

(An Inspector under Sec.8 of The Factories Act, 1948
an Assistant Public Prosecutor under Section 25 (1A)
Criminal Procedure Code, 1973).

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH PUNE
ORIGINAL APPLICATION NO. 20/2025(WZ)
EARLIER ORIGINAL APPLICATION NO. 56/2025(PB)**

IN THE MATTER OF: -

Sub: News item titled "Maharashtra ordnance unit blast blows away factory roof, 8 killed" appearing in the Times of India dated 25.01.2025.

V/S

Director of Industrial Safety and Health, Maharashtra.

Action Taken Report on behalf of the Director of Industrial Safety and Health, Maharashtra.

The undersigned on behalf of the respondent No. 1. (Director of Industrial Safety and Health, Maharashtra) most respectfully states as follows,

- I. This office received the information about the dangerous occurrence i.e. explosion in above mentioned factory from the collector office bhandara. They informed about the explosion which occurred in the LTPE (Low Temperature plastic Explosive) Section of building no PE-23 of the factory on dt. 24.01.2025 at about 10.40 a.m. during the working hours of the factory and which resulted into the fatal accident of 8 workers and serious injuries to 5 workers.
- II. I Smt. P. M. Gampawar, Deputy Director, Industrial Safety and Health, Bhandara, Inspector under Section 8 of The Factories Act, 1948 visited the site to carry out the enquiry about explosion.
- III. Ordnance Factory Bhandara (Unit of Munitions India Ltd.). Dist. Bhandara is registered as factory under Factory Act. 1948. On January 24, 2025 in Low Temperature Plastic Explosive (LTPE) section sudden explosion occurred in this factory during extrusion process. The roof of the building fell down and the entire building was collapsed in this explosion. As a result. 08 workers died and 05 workers were injured in this accident. The said accident was caused by unsafe working practices and appointment of trainee workers in dangerous process.

- IV. The occupier is responsible for the said violation and the occupier of the factory has violated Section 7-A (2) (a) of the Factories Act, 1948, Occupier of the factory Mr. Sunil Sapre is liable for this accident under Section 92 of the Factories Act, 1948. A final inquiry report was prepared regarding above violation was sent to the factory management. **Annexure-II**. Additionally, Show cause notice was issued to the occupier under the Factories Act. **Annexure-III**
- V. The said factory is under the jurisdiction of Ministry of Defence. Government of India. The factory management has designated Mr. Sunil Sapre as the occupier and he is an officer of Ministry of Defence. Government of India Therefore, in accordance with section 2(28) of the Bharatiya Nyay Sanhita, 2023 and section 218 of the Bharatiya Nagrik suraksha Sanhita, 2023, the approval of the Central Government is required to initiate legal proceedings against Occupier in court.
- VI. The Deputy Secretary, Government of Maharashtra has sent the prosecution proposal for sanctioning to central government i.e. to The Defence Secretary, Ministry of Defence on dt. 27.03.2025 against the occupier. **Annexure-IV**.
- VII. Following workers were present and working at that time of explosion and received injuries due to the explosion. The details of workers died/injured are as follows –
- VIII. Details of Deceased Workers covered under Workmen Compensation Act, 1923.

Sr.No	Name of worker	Age	Employment	Ex-gratia
1.	Shri Ajay kumar B. Nagdeve	51 Yrs	Permanent	50 Lakh
2.	Shri Manoj A. Meshram	53 Yrs	Permanent	50 Lakh
3.	Shri Chandrashekhar V. Goswami	59 Yrs	Permanent	50 Lakh
4.	Shri Lakshman B Kelvade	43 Yrs	Permanent	50 Lakh
5.	Shri Abhishekh G Chourasiya	37 Yrs	Permanent	50 Lakh
6.	Shri Dhammanand P. Rangari	43 Yrs	Permanent	50 Lakh
7.	Shri Sanjay R. Karemore	36 Yrs	Permanent	50 Lakh
8.	Shri Ankit H. Barai	19 Yrs	Trade Apprentice	25 Lakh
9.	Shri Jaydeep Ajitkumar Banerji (Died on dt. 28.02.2025)	48 Yrs	Permanent	50 akh

Details of Injured Workers

Sr.No	Name of worker	Age	Employment
1.	Shri Sanjay Raut	51 Yrs	Permanent
2.	Shri Narendrakumar	54 Yrs	Permanent
3.	Shri Rajesh Devdas Badvaik	32 Yrs	Permanent
4.	Shri Sunil Kumar Yadav	21 Yrs	Trade Apprentice

- IX. The Deputy Director, Industrial Safety and Health, Bhandara has notified The Honorable Commissioner under the Employees Compensation Act, 1923 for the compensation of the deceased workers under the Employees Compensation Act, 1923, in the prescribed form EE along with the list of deceased workers on 13.02.2025. A copy of the same is enclosed and marked as **Annexure- V**.

Yours Faithfully



(P.M. Gampawar)

Deputy Director,

Industrial Safety & Health,
Bhandara (Additional Charge)

(An Inspector under Sec.8 of The Factories Act, 1948
an Assistant Public Prosecutor under Section 25 (1A)
Criminal Procedure Code, 1973).

Annexure- I



महाराष्ट्र शासन

औद्योगिक सुरक्षा व आरोग्य
संचालनालय, भंडारा
आ. क्र. २२४
दिनांक ०९/०५/२०२५



औद्योगिक सुरक्षा व आरोग्य संचालनालय

कामगार भवन, ५वा मजला, ब्लॉक-ई, सी-२०, वांद्रे-कुर्ला संकुल, वांद्रे(पूर्व), मुंबई - ४०० ०५१.

दू.क्र.९१ २२ ३५००८४५४/९१ २२ ३५०८ २५०६/ ९१ २२ ३५१२ ८४८३/९१ २२ ३५१३ १५०३ /

२६५७२५०४/०९/२२/५८, Email-dirdish.mum-mh@gov.in

क्र. संऔसुवआ/निरीक्षण/NGT/२०- २०२५/ 2932 /६, दिनांक:- 8 MAY 2025

प्रति,

श्रीमती प.म.गंगावार,
उप संचालक,
औद्योगिक सुरक्षा व आरोग्य,
भंडारा (अ.का.)

विषय :- Before the National Green Tribunal (Western Zone Bench), Pune.

Original Application No. 20/2025 (WZ)

Earlier Original Application No.56/2025 (PB)

संदर्भ :- संचालनालयास प्राप्त दि.०४/०४/२०२५ रोजी NGT यांचेकडून प्राप्त ई-मेल

उपरोक्त विषयासंदर्भात आपणांस कळविण्यात येते की, मा.राष्ट्रीय हरित लवाद, पुणे यांच्याकडील मूळ अर्ज क्र. २०/२०२५ यांच्याकडील सुनावणीसाठी आपण मा.संचालकाच्या अनुपतीने कोर्टाचे कामकाज पहावे व यासंदर्भात सदर केस संदर्भातील न्यायालयीन स्थिती व निवाड्याबाबत अवगत करावे.तसेच संचालकांच्यावतीने प्रतिज्ञापत्र दाखल करण्यासाठी आपणांस प्राधिकृत करण्यात येत आहे.

(Signature)

(दिपक पोकळे)

संचालक,

औद्योगिक सुरक्षा व आरोग्य,

महाराष्ट्र राज्य, मुंबई

(Signature)

!!मराठी पत्रव्यवहाराचे स्वागत आहे. मराठीतून व्यवहार करावा!!

कारिणी औद्योगिक सुरक्षा व आरोग्य संचालक

(Signature)
०९/०५/२५

Annexure –II

ORDNANCE FACTORY BHANDARA

Unit of Munitions India Ltd., Jawaher Nagar, Bhandara Road, Bhandara

1. Information about explosion in above mentioned factory received from the collector office bhandara. They informed about the explosion which occurred in the LTPE (Low Temperature plastic Explosive) Section of building no PE-23 of the factory on dt. 24.01.2025 at about 10.40 a.m. After receiving information about the Explosion I visited the factory along with Shri J. P. Moharkar, Dy. Director, Industrial Safety & Health, Nagpur and Shri. M. N. Ratnaparkhi, Dy. Director Industrial safety and Health, Nagpur on dt.24.01.2025 at about 12.30 p.m. and made preliminary enquiry about the incidence of explosion which took place in the factory on dt. 24.01.2025 at about 10.40 a.m. during the working hours of the factory and which resulted into the fatal accident of 8 workers and serious injuries to 5 workers.

I again visited the factory on 25.01.2025, 26.01.2026 for further enquiry regarding explosion.
2. Shri. Sunil Sapre is the Occupier and Shri. P. V. Madavi is the Manager of the Factory.
3. I have recorded the statement of Shri. Jivan Nanaji Sarve (Master Craftsmen LTPE section), Shri. Anandrao Madukarrao Faye (Jr. Works Manager, LTPE section), Shri. Pravin Gajananrao Kalaskar (Jr. Works Manager LTPE section) during my visit to factory on 26.01.2025. I also interrogated with Shri. Sanjay Raut (Injured worker), Shri. Sunil Kumar Yadav (Injured worker) in hospital. At the time of visit to factory I interrogated with Shri. Devendra Meena (Safety Officer) about the explosion.
4. I also examined the spot of the Explosion and recorded the details in connection with the explosion. I have obtained the SOP of the process of LTPE (Low Temperature plastic Explosive).
5. Following workers were present and working at that time of explosion on dt.24.01.2025 at about 10.00 a.m. and received injuries due to the explosion. The details of workers died/injured are as follows –
6. Details of Deceased Workers – All workers are covered under Workmen Compensation Act 1923.

Sr. No.	Name of worker	Age	Designation	Employment	Ex-gratia paid by MIL
1.	Shri Ajaykumar Bhajandas Nagdeve	51 Yrs	(CM/HEX - PRO)	Permanent	50 Lakh
2.	Shri Manoj Anandrao Meshram	53 Yrs	(CM/HEX - PRO)	Permanent	50 Lakh

3.	Shri Chandrashekhar Vasudeo Goswami	59 Yrs	(JWM/HEX-PRO)	Permanent	50 Lakh
4.	Shri Lakshman Bhargav Kelvade	43 Yrs	(HS-II/QC – PRO)	Permanent	50 Lakh
5.	Shri Abhishekh Gopalprasad Chourasiya	37 Yrs	(DBW/SK/HEX)	Permanent	50 Lakh
6.	Shri Dhammanand Padmakar Rangari	43 Yrs	(DBW/HS-II/HEX)	Permanent	50 Lakh
7.	Shri Sanjay Ramchandra Karemore	36 Yrs	(DBW/SK/HEX)	Permanent	50 Lakh
8.	Shri Ankit Husan Barai	19 Yrs	(AOCP(Non-ITI)/GA)	Trade Apprentice	25 Lakh

7. Details of Injured Workers

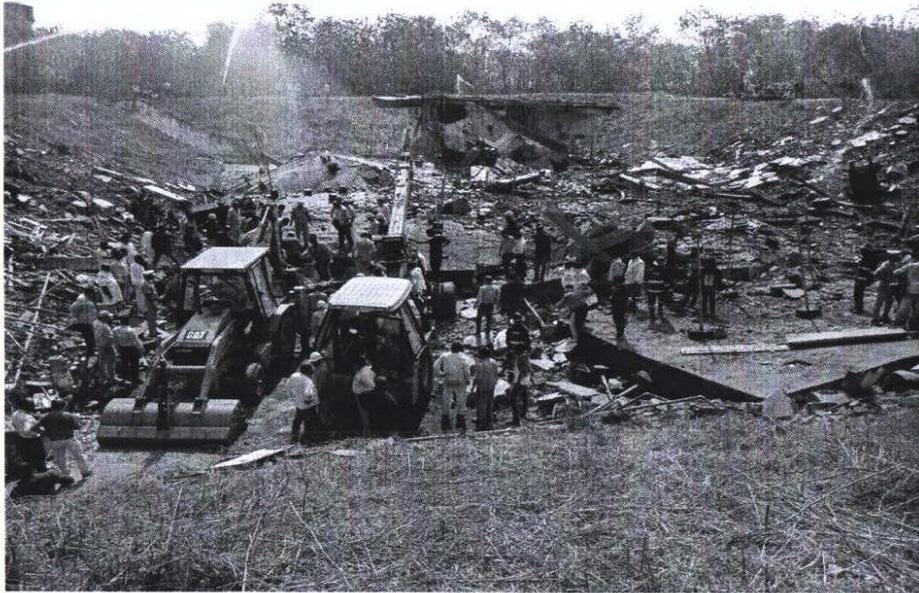
Sr. No.	Name of worker	Age	Designation	Employment	Dt. of discharged
1.	Shri Sanjay Raut	51 Yrs	(DBW/MC/NG – PRO)	Permanent	08.02.2025
2.	Shri Narendrakumar	54 Yrs	(Fitter Gen./HS-II/HEX)	Permanent	Under treatment in private hospital
3.	Shri Jaydeep Ajitkumar Banerji	48 Yrs	(Fitter Gen./MCM/Maint.)	Permanent	Under treatment in private hospital
4.	Shri Rajesh Devdas Badvaik	32 Yrs	(DBW/SK/HEX)	Permanent	Under treatment in private hospital
5.	Shri Sunil Kumar Yadav	21 Yrs	(AOCP (Non-ITI)/GA)	Trade Apprentice	Under treatment in private hospital

8. **Manufacturing Process Of The Factory** - This factory is engaged in Manufacturing of Explosives and Missile for Defence Ministry (High Quality Explosives- RDX, HMX, PETN and LTPE etc.) Explosion occurred in the LTPE (Low Temperature plastic Explosive) Section of building no PE-23 of the factory.
9. **The LTPE (Low Temperature plastic Explosive) Section of building no PE-23:-**
 The manufacture of LTPE mainly consists of three steps.
 a) Kneading & vacuum drying of P.D.(Plasticised Dough) material.
 b) Cooling & Tagging with DMNB.
 c) Cartridging & packing of LTPE.
 Capacity of the plant 1.0 ton per day or 10,000 Nos. of cartridges per day.
 Following working procedure is adopted
 i) A plasticized dough total 500 Kgs. is brought from Bldg. No. PE/05 to carry out the further process in Bldg. No. PE/23. Manual loading of the above 500 Kgs. is carried out in Extrumix Machine for Extrumix cum-Extrusion. Kneading and drying operation is carried out by circulating hot water through Extrumix jacket maintaining temperature between 65-70 deg. C to bring the moisture content of the dough below 0.25% through application of vacuum and thereafter sampling is carried out to check the moisture content, RDX % and to check the vacuum stability test of the dough.
 Further, Tagging process of addition of two installments of DMNB along with Extrumix for homogenous mixing with DMNB (2-3, dimethyle, 2-3 dinitrobutane) is carried out maintaining the dough temperature between 40-45 °C.
 After completion of tagging operation, conveyor system is connected to the die and material will be extruded through discharge screw by starting the Extrumix machine with keeping the Extrumix blade and discharge screw between 4-6 RPM.
 Then, cartridging machine is started for proper cartridge formation and the material will automatically go to the digital weighing machine (adjusted to 100+3 g) where good quality cartridges are collected in bin and 25 Nos. of cartridges are packed in paper carton boxes. Presently only the weighing operation is carried out manually.
10. **About The Accident :-** There are two sections of LTPE manufacturing in PE 23 building out of which only one section/bay was working and total 13 workers (including 11 permanent workers and two trade apprentice) were working in this section. On dt 24.01.2025 regular process was under progress in LTPE section of the PE-23 building. At 7.00 am message received from lab regarding confirmation of sample is ok for further process hence further process of cooling started and then tagging with DMNB was carried out.
 It is observed during the preparation before start of the extrusion process at 10.15 a.m., Shri Ajay Nagdeve, Chargeman on duty at that time faced a difficulty of die mouth blockage and he called the Maintenance People on duty.

From maintenance section 02 maintenance people i.e. Shri Jaydeep Banerjee, Fitter General/MCM and Shri Narendra Wanjari, Fitter General/HS-I came to attend the problem. After the opening of the Die Mouth portion by the Maintenance Team, the operator in the Panel Room might have tried no. of times to start the discharge screw to push the solidified PD from the Die portion. Repeated start of the discharge screw and increasing RPM of the discharge screw more than specified 4-6 have resulted into adiabatic compression and resulted into source of ignition & generation of shock wave.

At about 10.40 am explosion occurred in extruder machine room. Due to explosion complete PE-23 Bldg. collapsed and all 13 workers got trapped under the debris. The factory management immediately called the disaster management cell of collector office bhandara. Within one hour Fire brigade, ambulance, police department and other government officials reached the spot and rescue operation was started. SDRF and NDRF teams were also called for rescue operation. As the explosive material was present under the debris rescue teams find difficulties for removal of debris for rescue operation. Till the night all trapped workers were rescued and admitted for further treatment to factory hospital, bhandara. Total 8 workers died due to collapse of the building and 5 workers were seriously injured. All injured workers are under treatment in private hospitals in Nagpur.

Spot of the explosion. PE-23 building



11. From the statement of injured worker, spot examination of explosion which took place on 24.01.2025 in the factory my Enquiries revealed as follows--

A) Workers Enquiry - At the time of enquiry it is observed that two Trade Apprentice Shri. Sunil Kumar Yadav age – 21yrs and Shri. Ankit Husan Barai age 19 yrs. were present at the time of explosion in PE-23 building. Both were working from last 9 months in the factory. It is observed that these trade apprentice workers are not trained and are not supposed to employ in this dangerous operation work.

B) Process Enquiry of LTPE section- Bldg. No. PE/23 was non-AC Bldg. The temperature of the P.D. is maintained at 39 °C before the extrusion process. The Die Mouth portion is about 1 feet long where there is no provision of heating arrangement with hot water to loosen the solidified material. This accident happened in the morning hours of the winter season and the temperature of the P.D. might have come down below 39 °C and the P.D. might have been solidified at the Die Mouth portion.

Low Temperature Plasticised Explosives are sensitive to friction and heat generated during extrusion process, potentially leading to accidental ignition/detonation. Further, blockages in the extrusion equipment can cause pressure to build up, potentially leading to an explosion. So, it is concluded that initiation of the explosion has resulted only because of the generation of adiabatic compression further to source of ignition and shock wave formation resulted into the detonation initiated at the Die Mouth portion in the Extrumix.

C) Cause of Accident by Detonation (pin pointing the cause)

(Sequence of Shock wave formation)

a) Adiabatic compression:

a(i) The spaces (interstices) between RDX crystals and voids filled with air and initiating shock wave upon entering a voids creates adiabatic compression of the air thereby generating very high pressure and temperature (hot spots). RDX undergoes a deflagration to detonation transition (DDT) in confinement and certain circumstances. The velocity of detonation of RDX at a density of 1.80 g/cm³ is 8750 m/s with detonation pressure of 33 GPa approx.

a(ii) However, this plasticized explosives when subjected to rapid compression (for example from a detonator or mechanical impact), the pressure and temperature of the material can increase significantly. Since the compression occurs so quickly, there is no time for heat transfer and the process is effectively adiabatic.

12. The Contraventions :-

1) As per the provisions of Sec. 7 A (2) (a) of Factories Act-1948, the occupier shall ensure the provisions and maintenance of plant and system of work in the factory that are safe and without risk to health of the workers working there. In this operation of LTPE manufacturing in PE-23 section, SOPs was not followed completely and also provisions were not made to prevent the solidification of P.D. material so as to prevent the explosion due to **adiabatic compression as mentioned in point no 11(C) (a)**. It is observed that the Work Permit System was not used when chargemen of LTPE section and maintenance team faced a difficulty of die mouth blockage. At the time of visit log sheets and log book record was not produced before me for enquiry.

At the time of enquiry it is observed that two Trade Apprentice workers were present at the time of explosion in PE-23 building. It is observed that these trade apprentice workers were not trained and are not supposed to employ in this dangerous operation work. Thus On the day of explosion on 24.01.2025 the system of work adopted was not safe and was with risk to safety of the workers working in this area, **hence the occupier has contravened the provisions of sec. 7A(2)(a) of Factories Act 1948.**

- 13. Show cause :** The Occupier may explain within 7 days as to why legal action may not be taken against him for the above mentioned contraventions.
- 14.** All the injured workers are covered under Workmen Compensation Act 1923
- 15.** Management has reported that total 50 Lakh ex-gratia amount is paid to the legal heirs of the permanent deceased workers and Rs. 25 Lakh ex-gratia amount is paid to the legal heirs of Trade Apprentice workers. Rs. 01 lakh is paid to the injured workers. Suitable employment shall be provided to legal heirs of deceased workers.
- 16.** I shall be informed the progress towards the recovery of injured person and details of medical treatment given to the injured person and expenditure encured towards the hospitalization and medicines shall be communicated to my office.
- 17.** The injured person shall be provided suitable job in the factory after getting fitness from the Doctor and compliance shall be reported to my office.
- 18.** Shri.Sunil Sapre (Occupier), Shri. S. Patil (Head Safety), Shri. Devendra Meena (Safety Officer) of the factory was present at the time of visit. I have Obtained the Xerox Copy of Operating manuals, Process Flow Chart and other details at the time of visit.

19. REMEDIAL MEASURES:-

1) A safe system of work must be in place. Work Permit system shall be followed for dangerous operations. SOPs shall be strictly followed. Regular trainings must be provided for the workers involved in the manufacturing of explosives.

- 2) Untrained workers or trade apprentice workers shall not be allowed to work on dangerous operations.
 - 3) Re-audit shall be carried out within a period of 30 days from the date of explosion and report shall be submitted to office.
20. These remarks shall be pasted in the inspection book.



(P. M. GAMPAWAR)
Deputy Director,
Industrial Safety & Health,
Bhandara (AC)

By R.P.A.D.

No. EXP/PMG/178
Office of Deputy Director
Industrial Safety & Health,
C/o. Smt Madame's House, 1st Floor,
Ramabai Ambedkar Ward,
Bhandara – 441904

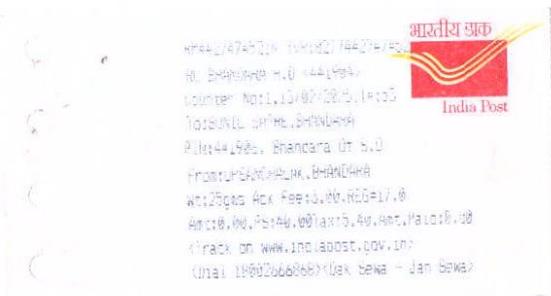
Date : 10.02.2025

Forwarded to the Occupier/Manager **ORDNANCE FACTORY BHANDARA**
Unit of Munitions India Ltd., Jawahar Nagar, Bhandara Road, Bhandara.

-for pasting in the inspection book in Form 31 & for reporting item wise compliance.



(P. M. GAMPAWAR)
Deputy Director,
Industrial Safety & Health,
Bhandara (AC)
(An Inspector under Section 8 of
The Factories Act, 1948).



Page 7 of 7

Annexure –III



GOVERNMENT OF MAHARASHTRA

Deputy Director, Industrial Safety and Health

1st Floor, Smt. Madame House, Ramabai Ambedkar Ward, Bhandara-441904.

Telephone No. (07184)-252371, E-mail- dydish.bha-mh@gov.in, ddishbha@gmail.com

No. DDISH/ACC./SC/2025/ 179 /F.,

Date : 10 / 02 / 2025

R.P.A.D

To,

Shri. Sunil Sapre,
Occupier,
Ordnance factory Bhandara Unit of Munitions India Limited,
Samrat Ashoka Marg, Jawaharnagar,
Bhandara, Dist. Bhandara-441906.

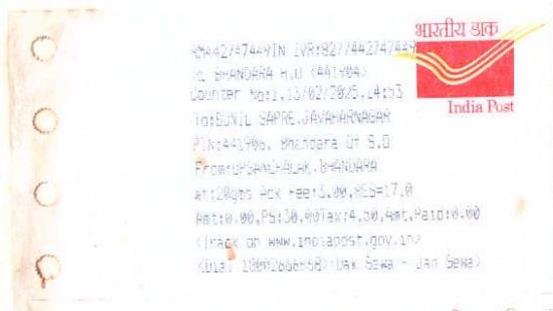
Subject : **SHOW CAUSE NOTICE**

Inspected / Visit of the undersigned on Dt. 24/01/2025, 25/01/2025
and 26/01/2025.

Sir,

I the undersigned visited your above said factory premises on Dt. 24/01/2025, 25/01/2025 and 26/01/2025. The detailed Visit Remarks were sent to you vide this office letter No. EXP/PMG/178, Dtd.10/02/2025, in which the contraventions of **The provisions of Section 7A(2)(a) of The Factories Act, 1948** are pointed out by me.

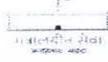
You are hereby informed to submit the reply with explanation of the show cause (in duplicate) as to why legal action may not be considered against you for the above mentioned contraventions within 7 days from the receipt of this letter.



(P. M. GAMPAWAR)

Deputy Director,
Industrial Safety and Health,
Bhandara (Additional Charge).
(An Inspector appointed under Sec. 8
of the Factories Act, 1948).

Annexure –IV

**Government of Maharashtra**

Industries, Energy, Labour & Mining Department,
Madam Kama Road, Hutatma Rajguru Chowk,
Mantralaya Annex, Room No. 123,
Mumbai-400 032.

ई-मेल: desk4.labour-mh@gov.in

☎- 022 22810393

No-FAC-2024/CR. No. 38/Labour-4

Date – 27 March, 2025

Immediate

To,
The Defence Secretary,
Ministry of Defence,
101-A, South Block,
New Delhi-11.

Subject- Request for permission under section 218 of the The Bharatiya Nagrik Suraksha Sanhita, 2023 for filing Prosecution under the Factories Act, 1948 against the Occupier of Ordnance Factory Bhandara (Unit of Munitions India Limited), Bhandara, Dist Bhandara.

Dear Sir,

With reference to above subject, this is to inform you that, Ordnance Factory Bhandara (Unit of Munitions India Ltd.), Dist. Bhandara is registered as factory under Factory Act, 1948. On January 24, 2025 in Low Temperature Plastic Explosive (LTPE) section, sudden explosion occurred in this factory during extrusion process. The roof of the building fell down and the entire building was collapsed in this explosion. As a result, 08 workers died and 05 workers were injured in this accident. The said accident was caused by unsafe working practices and appointment of trainee workers in dangerous processes.

The occupier is responsible for the said violation and the occupier of the factory has violated Section 7-A (2) (a) of the Factories Act, 1948. Occupier of the factory Mr. Sunil Sapre is liable for this accident under Section 92 of the Factories Act, 1948.

A final inquiry report was prepared regarding above violation was sent to the factory management. Additionally, Show cause notice was issued to the occupier under the Factories Act.

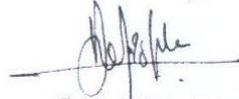
The said factory is under the jurisdiction of Ministry of Defence, Government of India. The factory management has designated Mr. Sunil sapre as the occupier and he is an officer of Ministry of Defence, Government of India Therefore, in accordance with section 2(28) of the Bharatiya Nyay Sanhita, 2023 and section 218 of the Bharatiya Nagrik suraksha Sanhita, 2023, the approval of the Central Government is required to initiate legal proceedings against Occupier in court.

...2/-

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Considering the above legal situation, you are requested to grant the necessary permission under section 2018 of the Bharatiya Nagril Suraksha Sanhita, 2023, for filing prosecution against Mr. Sunil Sapre, the Occupier of Ordnance Factory Bhandara (Unit of Munitions India Limited), Bhandara, Dist. Bhandara.

Yours Faithfully,



(Deepak Pokale)

Deputy Secretary to Government of Maharashtra

Annexure –V



GOVERNMENT OF MAHARASHTRA
Directorate of Industrial Safety & Health

1st Floor, Smt. Madame House, Ramabai Ambedkar Ward, Bhandara – 441904.

Telephone No. (07184)-252371, E-mail-ddish.bha-mh@gov.in / ddishbha@gmail.com

No. DISH/ ACCIDENT /2025/204-298 Date : 13 /02/2025.

FORM EE

Report of Fatal Accident

To,

The Hon'ble Commissioner,
Under Employee's Compensation Act, 1923,
Labour Court, Z. P. Chowk, Bhandara-441904.

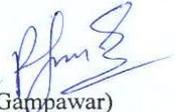
Subject : Fatal Accident of Eight desesaed worker on 24/01/2025 at M/s. Ordnance Factory Bhandara Unit Of Munitions India Ltd., Samrat Ashoka Marg, Jawahar Nagar , Bhandara Road, Tq. - Dist. - Bhandara- 441906.

Sir,

I have the honor to submit the following report of Fatal accident of Eight desesaed worker on 24/01/2025 at M/s. Ordnance Factory Bhandara Unit Of Munitions India Ltd., Samrat Ashoka Marg, Jawahar Nagar, Bhandara Road, Tq. - Dist. - Bhandara- 441906 whose particulars are given in the statement annexed.

The circumstances attending the Fatal accident of workman are as under:

(a)	Time of accident	Dt. 24/01/2025 at about 10.40 a.m.
(b)	Place where the accident occurred	In the Premises of M/s. Ordnance Factory Bhandara Unit Of Munitions India Ltd., Samrat Ashoka Marg, Jawahar Nagar, Bhandara Road, Tq. - Dist. - Bhandara- 441906
(c)	Name and residential address of Occupier of the factory	Shri. Sunil Sapre, Occupier, M/s. Ordnance Factory Bhandara Unit Of Munitions India Ltd., Samrat Ashoka Marg, Jawahar Nagar, Bhandara Road, Tq. - Dist. - Bhandara- 441906
(d)	Manner in which employee was employed at the time	07 – permanent worker and 01 - Trade Apprentice
(e)	Cause of the accident	The factory is engaged in manufacturing of Explosive. On 24/01/2025 explosion occurred at PE23 building of this factory.
(f)	Any other relevant particulars	As per our record, The Occupier has not submitted the compensation under Employees Compensation Act, 1923 in the Hon'ble Labour Court, Bhandara.


 (P. M. Gampawar)
 Deputy Director
 Industrial Safety & Health,
 Bhandara
 (Additional Charge).

ANNEXED

Sr. No.	Fatal / NonFatal	Name	Sex	Age Approx.	Nature of Employment	Full Postal Address
1.	Fatal Accident	Shri. Ajaykumar Bhajandas Nagdeve	Male	Age 51 yrs	Permanent Worker	S/o. Bhajandas Nagdeve, At. Sawari, Post – Jawaharnagar, Tah. + Dist. – Bhandara.
2.	Fatal Accident	Shri. Manoj Anandrao Meshram	Male	Age 53 yrs	Permanent Worker	S/o. Anandrao Meshram, At. Post – Bela, Tah. + Dist. – Bhandara.
3.	Fatal Accident	Shri. Chandrashekhar Wasudeo Goswami	Male	Age 59 yrs	Permanent Worker	S/o. Wasudeo Goswami, At. Qtr. No. 97/3, Adarsh Colony, O. F. Bhandara, Estate, Jawaharnagar, Tah. + Dist. – Bhandara.
4.	Fatal Accident	Shri. Laxman Bhargav Kelvade	Male	Age 43 yrs	Permanent Worker	S/o. Bhargav Kelvade, At. Qtr. No. 27/1, J-Type, O. F. Bhandara, Estate, Jawaharnagar, Tah. + Dist. – Bhandara.
5.	Fatal Accident	Shri. Abhishekh Gopaldas Chorasiya	Male	Age 37 yrs	Permanent Worker	S/o. Gopaldas Chorasiya, At. Chatrapati Sahunagar, Bhandara, Tah. + Dist. – Bhandara.
6.	Fatal Accident	Shri. Dhamanand Padmakar Rangari	Male	Age 43 yrs	Permanent Worker	S/o. Padmakar Rangari, At. Bhilewada, Kardha, Tah. + Dist. – Bhandara.
7.	Fatal Accident	Shri. Sanjay Ramchandra Karemore	Male	Age 36 yrs	Permanent Worker	S/o. Ramchandra Karemore, At. Khat, Tah. Mouda, Dist. – Nagpur.
8.	Fatal Accident	Shri. Ankit Husan Barai	Male	Age 19 yrs	Trade Apprentice	S/o. Husan Barai, At. Sahuli, Post – Jawaharnagar, Tah. + Dist. – Bhandara.

Copy to

- 1) Shri. Ajaykumar Bhajandas Nagdeve, Address- S/o. Bhajandas Nagdeve, At. Sawari, Post – Jawaharnagar, Tah. + Dist. – Bhandara.
- 2) Shri. Manoj Anandrao Meshram, Address- S/o. Anandrao Meshram, At. Post – Bela, Tah. + Dist. – Bhandara.
- 3) Shri. Chandrashekhar Wasudeo Goswami, Address- S/o. Wasudeo Goswami, At. Qtr. No. 97/3, Adarsh Colony, O. F. Bhandara, Estate, Jawaharnagar, Tah. + Dist. – Bhandara.
- 4) Shri. Laxman Bhargav Kelvade, Address- S/o. Bhargav Kelvade, At. Qtr. No. 27/1, J-Type, O. F. Bhandara, Estate, Jawaharnagar, Tah. + Dist. – Bhandara.
- 5) Shri. Abhishekh Gopaldas Chorasiya, Address- S/o. Gopaldas Chorasiya, At. Chatrapati Sahunagar, Bhandara, Tah. + Dist. – Bhandara.
- 6) Shri. Dhamanand Padmakar Rangari, Address- S/o. Padmakar Rangari, At. Bhilewada, Kardha, Tah. + Dist. – Bhandara.
- 7) Shri. Sanjay Ramchandra Karemore, Address- S/o. Ramchandra Karemore, At. Khat, Tah. Mouda, Dist. – Nagpur.
- 8) Shri. Ankit Husan Barai, Address- S/o. Husan Barai, At. Sahuli, Post – Jawaharnagar, Tah. + Dist. – Bhandara.
- 9) The Occupier, Shri. Sunil Sapre, M/s. Ordnance Factory Bhandara Unit Of Munitions India Ltd., Samrat Ashoka Marg, Jawahar Nagar, Bhandara Road, Tq. - Dist. - Bhandara- 441906 is instructed to deposit the amount of compensation in the The Hon'ble Commissioner, Under Employee's Compensation Act, 1923, Labour Court, Z.P. Chowk, Bhandara - 441904 for the dependent of the deceased workers.